## CENTRAL ADMINISTRATIVE TRIBUNAL ... PRINCIPAL BENCH: NEW DELHI

C.P. No. 111/99 in O.A 663/95



New Delhi this the 30th Day of August, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice Chairman Hon'ble Mrs. Shanta Shastry, Member (A)

Kiran Bala, Wife of Shri Ashwani Kapoor, R/o D/59 East Chander Nagar, Delhi-110 092.

.....

...Applicant

## Versus

- 1. Shri D.P. Tripathi,
   Secretary,
   Ministry of Railways,
   Rail Bhawan,
   New Delhi.
- Shri S.P. Mehta, General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Shri N.K. Goyal, Divisional Railway Manager, Northern Railway, Ferozepur Cantt.

... Respondents

(By Advocate: Shri R.L. Dhawan)

## ORDER (Oral)

## By Reddy, J

Heard the learned counsel for the respondents.

The Tribunal in its order dated 13.7.1998 in OA 663/95

while disposing of the OA, directed the respondents to re-engage the petitioner as Enquiry-cum-Reservation Clerk.

2. In the compliance affidavit, Annexure R-1 has been appended to by which, it is stated that as per the judgement of the Tribunal, the petitioner was engaged as ERC Provisionally and posted at Ludhiana. The learned counsel for the respondents, therefore, submits that the order of the Tribunal has been complied with.



(3)

3. In the circumstances, we are of the view that the respondents have complied with the order of the Tribunal. The C.P. is, therefore, closed. Notice discharged. No costs.

In courter I-

(Mrs. Shanta Shastry) Member (A) Princepala Boddy)

(V. Rajagopala Reddy) Vice Chairman (J)

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